
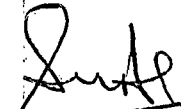


**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP No.....

Jagdish Prasad Versus Union of India & Others

Date of Order	Orders
26.5.2000	<p><u>OA 276/99</u></p> <p>Mr. S.K. Jain, Counsel for the applicant. Mr. T.P. Sharma, Counsel for the respondents.</p> <p>The learned counsel for applicant seeks permission to withdraw this OA with the prayer that applicant may be allowed to file representation, which may be considered by the Departmental authorities sympathetically looking to the personal difficulties/girevances of the applicant.</p> <p>In view of the submissions made by the learned counsel for the applicant, this OA is disposed of as withdrawn. Respondents are directed to decide decide the representation, if any, filed by the applicant within fifteen days from the date of passing of this order as expeditiously as possible by a reasoned xxx and speaking order considering the personal difficulties of the applicant sympathetically.</p> <div><div><p> (V. SRIKANTAN) MEMBER (A)</p></div><div><p> (S.K. AGARWAL) MEMBER (J)</p></div></div>

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Applicant DR-2
No. 1154, 1158
Dated 6.6.2000

105/2000